

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

SAGAR E-SHOP PRIVATE LIMITED OPERATING IN ONLINE TRADING AT D-201, CHANDRESH CHHAYA CHS LTD., KALYAN SHIL ROAD, NILJE VILLAGE, DOMBIVALI EAST, THANE, MAHARASHTRA-421204, AT GALI NO. 1, OPP. POLICE STATION, GROUND FLOOR, HOUSE NO. 57, KAPASHERA, NEW DELHI-110037 AND ALSO AT PLOT-1 IN KH NO 27/2, BEHIND FUN AND FOOD VILLAGE, KAPASHERA, NEW DELHI-110037

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	SAGAR E-SHOP PRIVATE LIMITED CIN : U74999MH2014PTC252191 PAN : AAUCS1187M
2. Address of the registered office	D-201, Chandresh Chhaya CHS Ltd., Kalyan Shil Road, Nilje Village, Dombivali East, Thane, Maharashtra-421204
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	1. Gali No. 1, Opp. Police Station, Ground Floor, House No. 57, Kapashera, New Delhi-110037 2. Plot-1 In Kh No 27/2, Behind Fun And Food Village, Kapashera, New Delhi-110037
5. Installed capacity of main products/ services	Not available
6. Quantity & value of main products/ services sold in last financial year	1. Aquaphor Baby Healing Ointment 1080 pcs. Rs. 802497.00 2. CeraVe Moisturizers (Cream) 732 pcs. Rs. 562534.00 3. Burt's Bee Natural Moisturizing Lip Balm 434 pcs. Rs. 235993.00
7. Number of employees/ workmen	3 (Three)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by mailing at cirpsagareshop@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details can be obtained by mailing at cirpsagareshop@gmail.com
10. Last date for receipt of expression of interest	17-05-2023
11. Date of issue of provisional list of prospective resolution applicants	27-05-2023
12. Last date for submission of objections to provisional list	01.06.2023
13. Process email id to submit EOI	cirpsagareshop@gmail.com

Arunava Sikdar

Resolution Professional for Sagar E-shop Private Limited

Reg. No.: IBBI/PA-001/IP-P00022/2016-2017/10047 | **AFA Valid Upto:** 14.12.2023


Date : 02.05.2023

Add.: C-10,LGF, Lajpat Nagar Part III, New Delhi-110024

Place: New Delhi

Email: asikdar1990@gmail.com, cirpsanco@gmail.com

FINANCIAL EXPRESS



TruCap Finance Limited

(Formerly known as Dhanvarsha Finvest Ltd)

PUBLIC NOTICE

This is to inform our customers and public at large that TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited), a Non-Banking Financial Company, registered with Reserve Bank of India (RBI), having its registered office at 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai - 400069, is shifting its Branch office located at TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited), PLOT NO-306, BLOCK-A, KHASRA NO-658,659,660, OLD VILLAGE RITHALA VIJAY VIHAR, ROHINI DELHI-110085 to TruCap Finance Ltd. (Formerly known as Dhanvarsha Finvest Limited) WZ-1/1, MAHINDRA PARK (RANA PARK CHOWK) RANI BAGH DELHI-110034. w.e.f. 7th August 2023.

The customers who are serviced from the location which is being shifted will be serviced from the new Branch.

All concerned are requested to take note of same.

For TruCap Finance Ltd.
(Formerly known as Dhanvarsha Finvest Limited)

Place: Mumbai Sd/-
Date: 2nd May 2023 Company Secretary & Compliance Officer



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For TruCap Finance Ltd.
(Formerly known as Dhanvarsha Finvest Limited)

Place: Mumbai Sd/-
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(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

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12. Last date for submission of objections to provisional list	01.06.2023
13. Process email id to submit EOI	circpsagareshop@gmail.com

Resolution Professional for Sagar E-shop Private Limited
Arunava Sikdar
Reg. No.:IBBI/PA-001/IP-P0022/2016-2017/10047 | AFA Valid Upto: 14.12.2023
Date: 02.05.2023 Sd/-
Place: New Delhi Add: C-10,LGF, Lajpat Nagar Part III, New Delhi-110024
Email: askidar1990@gmail.com, circpsano@gmail.com

RAUNAQ EPC INTERNATIONAL LIMITED

CIN: L51909HR1965PL030315
Regd. Office: 20 K.M. Mathura Road, P.O. Amar Nagar, Faridabad-121003 (Haryana)
Tel.: +91 (129) 4288888
Website: www.raunaqinternational.com, Email: info@raunaqintl.com

COMPANY NOTICE

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and further amendments thereto, all shares in respect of which dividend has not been claimed for seven consecutive years or more shall be transferred by the Company in the Demat Account of Investor Education and Protection Fund (IEPF) Authority (Automatically) within a period of thirty days of such shares becoming due to be transferred to the IEPF as per the procedure mentioned in the said Rules.

This Notice is published for those Shareholders who have not encashed the Dividend Drafts for last seven consecutive years commencing from the financial year 2015-16 on the Equity Shares of the Company held by them.

In terms of the said Rules, the due date of transfer of such shares shall be 01/09/2023. Therefore, the Company shall transfer/credit such shares to the Demat account of Investor latest by 30/09/2023 (Net of Shares already transferred along with Dividend for earlier years). Further in terms of the said Rules all benefits accruing on such shares viz. bonus shares, split, consolidation, fraction shares etc. except the rights issue shall also be credited to such Demat account.

The Company has dispatched individual notice at the latest available address of the concerned shareholders for the said purpose. The list containing the names of such shareholders and their folio no. or DP ID-Client ID has been uploaded on the website of the Company viz. www.raunaqinternational.com.

Shareholders are requested to make claim in respect of unpaid dividend on such shares on or before 01/09/2023 by submitting a written application along with a self-attested copy of PAN card, copy of cancelled cheque and the original uncashed dividend draft to the Company's Registrar and Transfer Agent (RTA) Link Intime India Private Limited, Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058 or at the Registered Office of the Company failing which the Company shall transfer/credit your shares to Demat account of the Authority.

Please note that any claimant whose shares are liable to be transferred to Demat Account of the Authority can claim shares in accordance with the procedure laid down under the said Rules.

In case shareholders have any query/clarification, they may contact Link Intime India Private Limited, Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Janakpuri, New Delhi - 110058. E-mail id: delhi@linkintime.co.in, Telephone No.: +91 11 49411000 or at Registered Office of the Company 20 K.M. Mathura Road, P.O. Amar Nagar, Faridabad-121003 (Haryana) or contact us at Telephone No.: +91 129 4288888.

Further details of the above are available on the website of the Company i.e. www.raunaqinternational.com and the Stock Exchange website i.e. www.bseindia.com.

For Raunag EPC International Limited Sd/-
(Neha Patwal) Company Secretary

Date: May 01, 2023 Sd/-
Place: Faridabad Company Secretary

HERO HOUSING FINANCE LIMITED

Contact Address: Building No. 27, 2nd Floor, Community Centre, Bassant Lok, Vasant Vihar, New Delhi - 110057
Regd. Office: 09, Community Centre, Bassant Lok, Vasant Vihar, New Delhi - 110057, Ph: 011 49267000, Toll Free No: 1800 212 8800, Email: customer.care@herohfi.com
Website: www.herohousingfinance.com | CIN: U65192DL2016PL030148

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Hero Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Hero Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Date of Demand Notice	Date of Possession (Constructive/Physical)
HHFDELHOU 1900002407	Harender Singh, Vidha Devi	16/02/2023, Rs. 21,53,133/- as on 15/02/2023	29/04/2023 (Symbolic)
HHFDELHOU 1900001300	Harender Singh, Vidha Devi	16/02/2023, Rs. 28,39,206/- as on date 15/02/2023	29/04/2023 (Symbolic)

Description of Secured Assets/Immovable Properties: Entire Third Floor Without Roof Rights Of Property Bearing Municipal No. 43, Kharsa No. 78/6, On Vihar Phase-III, Uttam Nagar, New Delhi-110059 (Area Measuring 50 Sq. Yds. 1e, 41.8 Sq. Mtrs) Bounded by: North: 20 Ft wide Road, East: 10 Ft wide Road, South: Other Plot, West: Remaining Portion Of Plot No. 43

DATE :- 02-05-2023, Sd/-
PLACE: DELHI Authorized Officer
FOR HERO HOUSING FINANCE LIMITED

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MS MERCHANTISERS PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name Of Corporate Person	MS Merchandisers Private Limited
2.	Date Of Incorporation Of Corporate Person	09/08/2004
3.	Authority Under Which Corporate Person is Incorporated / Registered	Registrar of Companies- Delhi
4.	Corporate Identity Number / Limited Liability Identity Number Of Corporate Person	U29142DL2004PTC128195
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	Office No. 305, USMSI, Complex, 120, Mathura Road, Near Apollo-Jasola Metro Station, NEW DELHI - 110076
6.	Liquidation Commencement Date Of Corporate Person	April 27, 2023
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Deepak Kumar Goyal R/o: Flat no 101, Shrihar Apartment 884/6, Ward no 6, Mehrauli, New Delhi - 110030 Email id: ca.deepak.mbs@gmail.com Contact Number: 9990045308 IBBI Regn. No.: IBBI/PA-001/IP- P02490/2022-2023/14143 Address for correspondence: C/o: 701, Vikrant Tower, Tower No. 4, Rajendra Place, Delhi-110008 Email id: liq.msmpnl@gmail.com
8.	Last Date For Submission Of Claims	May 26, 2023

Notice is hereby given that the MS Merchandisers Private Limited has commenced voluntary liquidation on April 27, 2023.

The stakeholders of MS Merchandisers Private Limited are hereby called upon to submit a proof of their claims, on or before May 26, 2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims as electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: May 1, 2023 Sd/-
Place: New Delhi Deepak Kumar Goyal
Liquidator
IBBI/PA-001/IP- P02490/2022-2023/14143

HDB FINANCIAL SERVICES LIMITED

REGD. OFFICE: 'yadhika', 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009
BRANCH OFFICE: Kharsa No 47, Behind Ox-Ford School, Vikaspuri, Delhi 110018

Demand Notice Under Section 13(2) Of The SARFAESI Act, 2002

You The Below Mentioned Borrowers, Co-borrowers And Guarantors Have Availled Loan(s) Financial Facility(ies) From Hdb Financial Services Limited By Mortgaging Your Immovable Properties (secureties) And Defaulted In Repayment Of The Same. Consequent To Your Defaults Your Loan Was Classified As Non-performing Asset. Subsequently, The Company Has Issued Demand Notice Under Section 13(2) Of The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (The Act), The Contents Of Which Are Being Published Herein As Per Section 13(2) Of The Act Read With Rule 3(1) Of The Security Interest (enforcement) Rules, 2002 As And By Way Of Alternate Service Upon You. Details Of The Borrowers, Co-borrowers, Loan Account No., Loan Amount, Demand Notice Under Section 13(2) Date, Amount Claimed In The Notice, Npa Date And Securities Are Given As Under:-

Name Of The Borrower & Co-Borrowers: Design Entario - Office No-63, 1st Floor Arnil Plaza Surya Nagar Ghaziabad-201011 Uttar Pradesh -And Also - Property No. D-55, Gf/Without Roof Right Block D Sector-12, T.H.S., Ramprastha Ghaziabad-201011 Anil Sudhira - D-55 Block-D Ramprastha Colony Ghaziabad-201010 Uttar Pradesh - Payal Arora - D-55, Ramprastha Colony Block D Ghaziabad-201011 Uttar Pradesh -Ankesh Sudhira - D-55, Ground Floor Ramprastha Colony Chander Nagar Ghaziabad-201011 Uttar Pradesh - Loan Account No.: 9869105 - Loan Amount : Rs.505000/- (Rupees Fifty Lakhs Fifty Five Thousand Only) - Demand Notice : 15/04/2023; Amount Claimed : Rs.2120679/- (Rupees Twenty One Lakh Twenty Thousand Six Hundred & Seventy Nine Only) as of 13.04.2022, and future contractual interest till actual realization together with incidental expenses, cost and charges etc. - Npa Date: 01.04.2022. Details Of Security : All The Piece And Parcel Of Property Ground Floor Without Roof Right Block D Of The Property Bearing No. D-55 Measuring 286.66 Sq.Yds Situated In The Colony Known As Ramprastha Sector 12 Tha, Tehsil And Distt Gajjabad UP.

Name Of The Borrower & Co-Borrowers: Amrit Hardware - B 33 Whc Timber Market Kirti Nagar New Delhi-110059 Delhi - And Also - Hn-42132 Onkar Nagar Trinagar Tri Nagar-Gali No-32 Delhi-110035 - Harbans Singh - B 33 Whc Timber Market Kirti Nagar - New Delhi-110059 - Amrit Pal Singh - H No 421 / 32 First Floor Tri Nagar Near Metro Station - New Delhi-110059 - Charanjeet Singh - H No 421 / 32 1st Floor Onkar Nagar Timber Market Kirti Nagar Near Metro Station - New Delhi-110059 - Bhupinder Singh - B 33 Whc Timber Market Kirti Nagar - New Delhi-110059 - Karamjeet Kaur - H No 421 Ff Onkar Nagar Tri Nagar Near Metro Station - New Delhi-110059 - Nirmal Kaur - H No 421 Ff Onkar Nagar Tri Nagar Near Metro Station - New Delhi-110059 - Manjinder - Singh - 421/32 Onkar Nagar Plot No-70 Tri Nagar Gali No-32 Near Ashoka Park Metro Station - New Delhi-110035 Delhi - Harbans Singh - H No.42132 Onkar Nagar Tri Nagar Gali No-32 Near Ashoka Park Metro Station - New Delhi-110035 Delhi - Nirmal Kaur - H No-42132 Onkar Nagar Tri Nagar Gali No-32 Near Ashoka Park Metro Station - New Delhi-110035 Delhi - Bhupinder Singh - H No-42132 Plot No-70 Onkar Nagar Tri Nagar Gali No-32 Near Ashok Park Metro Station - New Delhi-110035 Delhi - Loan Account No.: 36893042184657 - Loan Amount : Rs.1417551/- (Rupees Fourteen Lakhs Seventeen Thousand Five Hundred Fifty One Only) by loan account number 3689304 and to the tune of Rs.5000000/- (Rupees Fifty Lakhs Only) by loan account number 2184657 - Demand Notice : 15/04/2023; Amount Claimed : Rs.2098262 (Rupees Twenty Lakh Nine Thousand Eight Hundred & Twenty Eight Only) as of 13.04.2023 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. - Npa Date: 04.04.2022; Details Of Security : All The Piece And Parcel Of Property Bearing House No-42132, Onkar Nagar, Tri Nagar, Plot No-70 Northern Side Measuring 100 Sq.Yd, Kharsa No-210, Village Chowkri, Okhla, Delhi-110035, Property Bounded As North- Road, South- Part Of Property, East- Road, West- Other Plot.

Name Of The Borrower & Co-Borrowers: Capital Sanitations - G 1 And G 2 Sector 9 Noida Noida-201301 Uttar Pradesh - And Also - 2717a Opp Site Road Main Patel Nagar Road Gali No 13 Ranjit Nagar New Delhi-110008 Delhi - Jagdish Chander Aggarwal - House No 2717a Street No 13 Ranjit Nagar Main Patel Nagar Road New Delhi-110008 Delhi - Murti Devi -A No 2717a Street No 13 Ranjit Nagar Delhi-110008 Delhi - Piyush Aggarwal - 2717a Street No 13 Ranjit Nagar Delhi-110008 Delhi - Loan Account No.: 12373175 - Loan Amount : Rs.10000000/- (Rupees Ten Crore Only) - Demand Notice : 15/04/2023; Amount Claimed : Rs.58157661 (Rupees Fifty Eight Lakh Fifteen Thousand Seven Hundred & Sixty Six Only) as of 13.04.2022, and future contractual interest till actual realization together with incidental expenses, cost and charges etc. - Npa Date: 04.04.2022. Details Of Security : All The Piece And Parcel Of The Property Bearing No. 2717A, Land Measuring 114.97 Sq.Mtrs, Entire Still Parking Area (Below Ground Floor), Entire Ground Floor, First Floor, Second Floor And Third Floor, With Terrace Roof Right, Out Of Kharsa No. 824435, Out Of Total Measuring 275 Sq.Yards, Situated In The Area Of Village Khampur, In The Abadi Of Gali No. 13, Ranjit Nagar, New Delhi 110008. Property Owner Murti Devi, Registered On 03.11.2015, Serial No. 12400, Sub Registrar-K, Basai Darapur, New Delhi Property Bounded As: North: Part Of Plot South: Gali - East: Gali No. 13 West: Part Of Plot

Name Of The Borrower & Co-Borrowers: Ms Abhishek Bricks And Company - Plot No- 1 Alt Tiraha Delhi Meerut Road Opposite Jain Tube Company Raj, Nagar Extension Raj Light Ghaziabad-201001 Uttar Pradesh -And Also- Khno-336 Village Dargal Meerut Road Jalabad Pargana Tehsil & District Measuring 171 Square Yards Ghaziabad-201001 - Murti Choudhary - Kc-77 Block C Kavi Nagar Ghaziabad Near Gurudwara Ghaziabad-201001 Uttar Pradesh - Brahmajpal Singh - Kc/77 Block-C Kavi Nagar Ghaziabad Ghaziabad-201001 Uttar Pradesh - Sanjeev Kumar - Kc/77 Block-C Kavi Nagar Ghaziabad Near Gurudwara Ghaziabad-201001 Uttar Pradesh - Abhishek Chaudhary - Kc/77 Block C Kavi Nagar Ghaziabad Near Gurudwara Ghaziabad-201001 Uttar Pradesh Ms Sk And Sons - Plot No- 1 Alt Tiraha Delhi Meerut Road Opposite Jain Tube Company Raj Nagar Extension Raj Light Ghaziabad-201001 Uttar Pradesh - Abhishek Bricks And Company - Kharsa No- 336 Village Nagla Firoz Mohan Pur Ghaziabad Ghaziabad-201001 Uttar Pradesh - Jyoti Parmar - House No - Kc-77 Block-C Kavi Nagar Ghaziabad Ghaziabad-201002 Uttar Pradesh - S K And Sons - Plot No. 1 Alt Tiraha Delhi Meerut Road Ghaziabad-201001 Uttar Pradesh - Loan Account No.: 3997618/14240481 - Loan Amount : Rs.2453440/- (Rupees Twenty Four Lakhs Fifty Four Thousand Three Hundred Forty Only) by loan account number 3997618 and to the tune of Rs.432000/- (Rupees Four Lakhs Thirty Two Thousand Only) by loan account number 14240481 - Demand Notice : 15/04/2023; Amount Claimed : Rs.2424109 (Rupees Twenty Four Lakh Twenty Four Thousand One Hundred & Nine Only) as of 13.04.2023 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. - Npa Date: 04.04.2022; Details Of Security : SCHEDULE OF THE SECURITIES : All The Piece And Parcel Of Property Measuring 171 Sq. Yds Compered In Kharsa No. 336 Mm, Village Dargal, Pargana Jalabab, Teh And Distt Ghaziabad U.P. Registered In The Name Of Braham Pal Sing And Abhishek Choudhary As Per The Document No. 18325, In Add Book No. 1, Vol No. 7928, On Page No. 135-368 On 27-Dec-2013. Property Bounded As:- North : Lucknow Vanasth Trust Property, South- Gali, East- Road, West- Other Plot. -SCHEDULE OF THE SECURITIES :-All The Piece And Parcel Of Property Bearing No. 20 B/B, Measuring 71.7 Sq.Yds, Situated At Tiak Nagar, New Delhi Registered As Per Conveyance Deed Bearing No. 17256 In Book No. 1, Vol. No.21164 On Pages 120 To 123 On Dated 26/08/2013. Property Bounded In The Name Of Sanjeev Kumar - Kc/77 Block C Kavi Nagar Ghaziabad -201001 Uttar Pradesh -And Also- Khno-336 Village Dargal Meerut Road Jalabab Pargana Tehsil & District Measuring 171 Square Yards Ghaziabad-201001 - Murti Choudhary - Kc-77 Block C Kavi Nagar Ghaziabad Near Gurudwara Ghaziabad-201001 Uttar Pradesh - Brahmajpal Singh - Kc/77 Block-C Kavi Nagar Ghaziabad Ghaziabad-201001 Uttar Pradesh - Sanjeev Kumar - Kc/77 Block-C Kavi Nagar Ghaziabad Near Gurudwara Ghaziabad-201001 Uttar Pradesh - Abhishek Chaudhary - Kc/77 Block C Kavi Nagar Ghaziabad Near Gurudwara Ghaziabad-201001 Uttar Pradesh Ms Sk And Sons - Plot No- 1 Alt Tiraha Delhi Meerut Road Opposite Jain Tube Company Raj Nagar Extension Raj Light Ghaziabad-201001 Uttar Pradesh - Abhishek Bricks And Company - Kharsa No- 336 Village Nagla Firoz Mohan Pur Ghaziabad Ghaziabad-201001 Uttar Pradesh - Jyoti Parmar - House No - Kc-77 Block-C Kavi Nagar Ghaziabad Ghaziabad-201002 Uttar Pradesh - S K And Sons - Plot No. 1 Alt Tiraha Delhi Meerut Road Ghaziabad-201001 Uttar Pradesh - Loan Account No.: 3997618/14240481 - Loan Amount : Rs.2453440/- (Rupees Twenty Four Lakhs Fifty Four Thousand Three Hundred Forty Only) by loan account number 3997618 and to the tune of Rs.432000/- (Rupees Four Lakhs Thirty Two Thousand Only) by loan account number 14240481 - Demand Notice : 15/04/2023; Amount Claimed : Rs.2424109 (Rupees Twenty Four Lakh Twenty Four Thousand One Hundred & Nine Only) as of 13.04.2023 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. - Npa Date: 04.04.2022; Details Of Security : SCHEDULE OF THE SECURITIES : All The Piece And Parcel Of Property Measuring 171 Sq. Yds Compered In Kharsa No. 336 Mm, Village Dargal, Pargana Jalabab, Teh And Distt Ghaziabad U.P. Registered In The Name Of Braham Pal Sing And Abhishek Choudhary As Per The Document No. 18325, In Add Book No. 1, Vol No. 7928, On Page No. 135-368 On 27-Dec-2013. Property Bounded As:- North : Lucknow Vanasth Trust Property, South- Gali, East- Road, West- Other Plot. -SCHEDULE OF THE SECURITIES :-All The Piece And Parcel Of Property Bearing No. 20 B/B, Measuring 71.7 Sq.Yds, Situated At Tiak Nagar, New Delhi Registered As Per Conveyance Deed Bearing No. 17256 In Book No. 1, Vol. No.21164 On Pages 120 To 123 On Dated 26/08/2013. 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स्वारस्याच्या अभिव्यक्तीचे निमंत्रण (ई. ओ. आय.)

कामाचे नाव:- औष्णिक विद्युत केंद्र, कोराडी येथील कोराडी अंश बंड परिसरातील व अंश बंड मधील काटेरी बाबुळ / सुबाबुळ (गावरान बाबुळ वाळता) आहे तशी आणि आहेत तेथून तोडून / छाटून नेण्याकरीता "स्वारस्याला अभिव्यक्तीचे निमंत्रण"

संदर्भ:- इच्छुक पाट्याकडून स्वारस्याच्या अभिव्यक्तीचे (ई. ओ. आय.) निमंत्रण

महानिर्मिती औष्णिक विद्युत केंद्र के.टी.पि.एस., कोराडी येथील कोराडी राख सातव्या बंधान्या वरील व बंधान्यामधील काटेरी बाबुळ आहे तशी आणि आहेत तेथून "कामातून/छाटून नेण्याकरीता स्वारस्याच्या अभिव्यक्ती आमंत्रित करित आहे.

विक्री कालावधी	02.04.2023 ते 22.04.2023 सायंकाळी (५.०० पर्यंत)
सादरीकरण	२३.०५.२०२३ (दुपारी ३.०० पर्यंत)
नोंदणीकृत कार्यालय	मुख्य अभियंता (सं.व.सु) यांचे कार्यालय, औष्णिक विद्युत केंद्र, कोराडी पिन ४४११११ ई-मेल:- cegenkoradi@mahagenco.in संपर्क - ८५०९९६२८४ / ८८८८८४५०७० ९७६६३८९९४ / ८४१११५८५२२
पुढील तपशिलाची भेट	स्थापत्य परिक्षण विभाग, २१० मेगा वॉट औष्णिक विद्युत केंद्र, कोराडी
टिप:- निविदा शुल्क:- निशुल्क	मुख्य अभियंता (सं.व.सु.) औष्णिक विद्युत केंद्र, कोराडी

PUBLIC NOTICE

Notice is hereby given to the public that we are investigating right, title & interest of **Dev Land & Housing Private Limited**, having address at 10th Floor, Dev Plaza, S.V. Road, Andheri (West), Mumbai 400 049 ("Owner") in respect of the **Scheduled Property**.

Any person having any claim, right, title, estate, share or interest in respect of the Scheduled Property, or any part thereof, by way of an agreement, demand, inheritance, sale, transfer, exchange, assignment, mortgage, charge, gift, trust, covenant, monument, inheritance, possession, occupation, let, lease, sub-lease, lis-pendens, encumbrance, exchange, license, lien, share, tenancy, sub-tenancy, maintenance, easement, devise, demise, bequest, partition, suit, decree, attachment, injunction order, acquisition, requisition, development rights, joint ventures, arrangements, partnerships, loans, advances or by operation of law or otherwise upon the Scheduled Property or any part thereof or the right of the Owner to sell the Scheduled Property or any part thereof, however, is/are hereby requested to give notice thereof in writing along with supporting documentary evidence to **Mukesh Jain & Associates LLP, Advocates**, 401-E, 4th Floor, Pinnacle Corporate Park, next to Trade Centre, Opp. to BKC Telephone Exchange, Bandra Kurla Complex, Bandra (East), Mumbai - 400 098, (email:advmukeshjain@gmail.com), within a period of 10 (ten) days from the date hereof, failing which, any and all the claims and/or demands, if any, of such person(s), shall be deemed to have been waived and abandoned for all intents and purposes and not binding on the Owner & its successors & assigns.

THE SCHEDULE ABOVE REFERRED TO:

ALL THAT commercial premises bearing Unit No. 201, admeasuring 2700 sq. ft. usable carpet area with adjoining open to sky terrace area admeasuring 5000 sq ft on 2nd Floor in the building known as "New Chandra" at New Chandra Co-operative Housing Society Limited, situated, lying and being at Off. Veera Desai Road, Andheri (W), Mumbai- 400053.

Place: Mumbai Advocate Mukesh Jain, (Partner)
Date: 29/04/2023

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN to Public that ALL THAT property situated at village Chhadlip, Tal. Vasai, Dist. Palghar Land bearing

S.NO.	H.NO.	AREA	ASSESS
75	1/4	0-07-20	0.97
73	1	0-02-50	
		0-01-00	0.05
75	1p	0-10-65	3.38
96	1/1A	0-26-30	0.30
96	1/2	0-20-00	0.30

(hereinafter referred to as "Said Property" for brevity's sake) is owned and possessed by Shri Pinakin Tribhuvandas Rudhani, R/o 99/11, Shreeji Palace, S. V. Road, Kandivali(West) Mumbai. The said owner has agreed to sell the said land to my client free from all encumbrances. All person having any claim by way of sell, gift, mortgage, lease, lien, exchange, license, easement, possession, tenancy, inheritance, maintenance or any other right of whatsoever nature shall make it known to the undersigned in writing within 7 days from publication of this Notice failing which my client shall complete the transaction treating such claim (if any) as given up, waived or Not Existing.

Advocate Valentine S. Tapeli,
Off: A/1, Daffodi CHSL,
Opp. Bassein Catholic Bank,
Zenda Bazar, Vasai(W),
Tal.Vasai, Dist:Palghar 401201.

PUBLIC NOTICE

Under instructions of our client, we are investigating the title of (1) Mr. Kanvar Prabot Singh and (2) Mrs. Meeta Singh Kanvar, both having address at 1401 Vidhaata, 15th Road, Khar, (West), Mumbai - 400 052; in respect of the premises described in the Schedule hereunder written.

Any person or persons having any claim, demand, share, right, title and/or interest of any nature whatsoever in the premises described in the Schedule hereunder written or any part thereof by way of any Agreement, sale, transfer, mortgage, charge, lien, encumbrance, gift, bequest, release, exchange, easement, right, covenant and condition, tenancy, right of occupancy, assignment, lease, sub lease, leave and license, partnership deed, loans, use, possession, partition, trust, inheritance, outstanding taxes and/or levies, outgoing & maintenance, attachment, injunction, decree, order, award, lis-pendens and/or by virtue of the original documents of title being in their possession/custody or otherwise in any manner however and whatsoever are required to make the same known in writing, along with certified true copies of documentary proof, to the undersigned, having their office at 2nd floor, Bhagyodaya Building, 79, Nagindas Master Road, Fort, Mumbai- 400023, within fourteen (14) days from the date hereof, otherwise the investigation shall be completed without any reference to such claim/s, if any, and the same shall be considered as waived.

SCHEDULE ABOVE REFERRED TO:

Office/Unit No. 801 admeasuring 62.32 sq. mtrs (carpet area) or thereabouts i.e. equivalent to 670.81 sq.ft. on the 8th floor together with 1 (one) stack mechanical car parking containing 2 (two) car-park spaces on the 3rd level of the building known as Diamond Plaza constructed on all that piece and parcel of land or ground bearing C.S. No. 1538 of Mahim Division, Final Plot No. 15, TFS IV, lying, being, situate at Chahidias Road, Near Tilak Bridge, G Ward No. 3709 (2A), Old Street No. 70 b and New Street No. 1, Dadar (West), Mumbai - 400 014 in the Registration District and Sub-District of Mumbai City and Mumbai Suburban and bounded as follows: on or towards the East: By Property bearing C.S. No. 1509 of Mahim, on or towards the West: By Chahidias Road, on or towards the North: By 5 feet Municipal Strip of land, on or towards the South: By Municipal Plot No. XIX.

Dated this 2nd day of May, 2023.

M/s. Markand Gandhi & Co. (Advocates & Solicitors)

PUBLIC NOTICE

NOTICE is hereby given to the Public that Mrs. Vaishali Milan Gandhi & Milan M. Gandhi HUF are negotiating to sell the Units, more particularly described in the Schedule hereunder written, to our client.

ALL PERSONS having any claim in respect thereof by way of sale, exchange, gift, mortgage, charge, trust, inheritance, possession, lease, lien or otherwise howsoever are hereby requested to inform about the same in writing to the undersigned at their Office at 501, Niranjan, 99, Marine Drive, Mumbai - 400 002 within 14 days from the date hereof failing which, the claim or claims, if any of such persons or person will be considered to have been waived and/or abandoned.

SCHEDULE OF THE PROPERTY

Interest in Unit No. 4 & 5 each admeasuring 270 sq. ft. built-up area each respectively on the Ground floor in the building known as **VISHAL of Vishal Co-operative Housing Society Ltd.** situated at Sir M.V. Road, Andheri (East), Mumbai-400 069, bearing Cadastral Survey No. 194, 194/1 to 194/18, 197, 197/1, 197/2, of Andheri Division, Mumbai Suburban and the building is constructed in the year 1974.

Dated 2nd May, 2023.

For Niraj Punmiya
Sd/-
Advocate

THE COSMOS CO-OP. BANK LTD. (Multi-State Scheduled Bank)

Recovery & Write-off Department, Region - II
Correspondence Address: Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai - 400 028. Phone No. 022- 24476012/28/57/58

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E-auction Sale Notice for Sale of Immovable Secured Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers, Co-Borrowers, Borrowers Company through its Directors, Mortgagees & Guarantors that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of The Cosmos Co. Op. Bank Ltd., will be sold on the basis of "As is where is", "As is what is", "Whatever there is" and "Without Recourse" for recovery of Bank dues as per the brief particulars given hereunder:

Sr. No.	Name of Borrowers/ Co-Borrowers/Mortgagees/ Guarantors	A. Date of Demand Notice B. Amount claimed in Demand Notice C. Possession Date	Details of Secured Assets for Sale/Auction	Date & Time of E-Auction		
				I. Reserve Price II. E.M.D. (Earnest Money Deposit) III. Bid Incremental Amount		
1.	Borrower - Mr. Sachin Subhash Agarwal Co-Borrower/Mortgagee - Mr. Surinderkumar Jaial Agarwal Guarantor - Mr. Sumit Surinder Garg	A. 11.11.2022 B. ₹ 64,18,816.22 plus further interest & charges thereon C. 01.02.2023	All that piece and parcel of Industrial Unit bearing No.318 in Building-A, admeasuring 803 Sq. Ft. (carpet area) i.e. equivalent to 74.63 Sq. Mtr. Of (carpet area) on the 3rd floor in building known as "Silver Springs" constructed on property situated at MIDC Industrial Area, Talaja, District Raigad bearing Plot No. G-6, Adm.24781.83 Sq. Mtr. Or thereabout alongwith a lease of a proportionate area on the said land within the village limits of Navade & Padghe, Taluka and Sub-Registration District Panvel, District and Registration District Raigad. Along with rights to enjoy common area and facilities appurtenant to said premises and with right of ways, easement and parking available to the said premises along with membership attached to the said Unit.	19.05.2023 from 12.00 noon to 1.00 p.m. I. ₹ 55,00,000 V. ₹ 5,50,000/- III. ₹ 20,000/-	Date & Time of Inspection With Prior Appointment	
2.	Borrower - Mr. Sagar Vishnu Satpute Co-Borrower/Mortgagee - Mrs. Rupali Sagar Satpute Guarantors:- 1. Mrs. Anita Ramchandra More 2. Mr. Vicky Suresh Shah	A. 25.10.2022 B. ₹ 32,26,413.96 plus further interest & charges thereon C. 01.02.2023	All that piece and parcel of Flat No 103, 1st floor admeasuring 488 sq. ft. carpet area (695 Sq. ft. Saleable area) (including balcony area) in the building known as Pandurang Residency Situated on the Survey No.157 Hissa No.18 Old Survey No.116 Hissa No.18 Village Nilje, Taluka Kalyan & District Thane. Registered with Sub Registrar at Kalyan-5, Under Sr. No. KLN-5 2568-2021. Together with proportionate share in the land under the building with right to enjoy common areas and facilities appurtenant to the said flat and with right of ways easements and parking available to said flat and membership attached to said flat	19.05.2023 from 1.00 p.m. to 2.00 p.m. IV. ₹ 40,00,000/- V. ₹ 4,00,000/- VI. ₹ 20,000/-	Date & Time of Inspection With Prior Appointment	
3.	Borrower Company - M/s. Bodhi Notez Pvt. Ltd. Director/Mortgagee/Guarantor:- Mr. Vikrant Vijayanand Pawar Director/Guarantor:- Mrs. Suman Datta Gaonkar Guarantor:- Mrs. Gouri Abhay Bhide	A. 08.06.2021 B. ₹ 15,00,337.87 plus further interest & charges thereon C. 24.11.2022	All that piece and parcel of Flat No.503, 5th floor, admeasuring area is about 22.16Sq. Mtrs. Carpet Area Approx.238.53 Sq. Fts. of the Building known as Ruby Isle Co-Operative Housing Society Ltd., situated at Royal Palms Estate, Aarey Road, Aarey Milk Colony, CTS No. 1627/A, Survey No. 169(Part), Village Marol Maroshi, Opposite Garden View, Goregaon (E) 400 065 in the registration sub district of Mumbai. Along with rights to enjoy common areas and facility appurtenant to said flat and with right of ways, easements and parking available to the said flat with share certificate and membership attached to said flat.	19.05.2023 from 2.00 p.m. to 3.00 p.m. VII. ₹ 27,00,000/- VIII. ₹ 2,70,000/- IX. ₹ 20,000/-	Date & Time of Inspection With Prior Appointment	

STATUTORY NOTICE:- As per Rule 8(6) & 9(1) of Security Interest (Enforcement) Rules, 2002. This notice also be considered as a 15 day's notice to the Sr. No. 1, 2 & 3 above said Borrowers, Co-Borrowers, Borrowers Company through its Directors, Mortgagees & Guarantors of the said loan to pay the dues in full before the date of sale, failing which the secured assets will be sold through public E-Auction sale on the above mentioned date & time.

Note:- 1. EMD/BID forms are available with Authorised Officer, 3. Please contact for EMD payment details to Authorised Officer Mob. 7709571679/8975758517, 4. Last Date & Time of EMD and KYC Documents submission: 18.05.2023 upto 4.30 p.m. for properties no. 1, 2 & 3.

For detailed terms & conditions of the sale is available with the Bank Website i.e. <https://www.cosmosbank.com/auction-notice.aspx> AND Auctioneer Website i.e. <https://cosmosbank.auctiontiger.net>.

Date: 02.05.2023
Place: Mumbai

Sd/-
Authorised Officer
Under SARFAESI Act, 2002
The Cosmos Co-operative Bank Ltd.



SPAISA CAPITAL LIMITED

CIN: L67190MH2007PLC289249
Regd. Office: IIFL House, Sun Infotech Park, Road No.16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate Rd, Thane - 400604 Tel: +91 22 4103 5000 | Fax: +91 22 2580 6654 | Email: csteam@spaisa.com | Website: www.Spaisa.com

Extract of Consolidated financial results for the quarter and year ended March 31, 2023 (₹ in Lakhs)

Particulars	Quarter ended			Year ended	
	31-Mar-23	31-Dec-22	31-Mar-22	31-Mar-23	31-Mar-22
	(Unaudited) Note 10	(Unaudited) Note 10	(Unaudited) Note 10	(Audited)	(Audited)
Revenues/Turnover	9,144.93	8,380.58	8,830.51	33,936.79	29,798.09
Profit / (Loss) Before tax	1,920.72	1,469.52	601.47	5,808.80	1,850.37
Profit / (Loss) After tax	1,441.40	1,101.71	440.24	4,356.62	1,373.56
Total Comprehensive Income	1,437.43	1,093.63	463.59	4,330.17	1,386.36
Equity Share Capital	3,063.56	3,062.56	2,941.73	3,063.56	2,941.73
Other Equity				43,289.11	34,455.63
Earning Per Share (of ₹10/- each)					
Basic (in ₹)	4.77	3.60	1.51	14.42	4.72
Diluted (in ₹)	4.74	3.58	1.50	14.33	4.68

Note:

- The above audited consolidated financial results for the quarter and year ended March 31, 2023 have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on May 01, 2023. The statutory auditors have issued audit report with unmodified conclusion and opinion on the standalone financial results for the quarter and year ended March 31, 2023 respectively.
- These consolidated financial results have been prepared in accordance with the recognition and measurement principles laid down in Indian Accounting standards prescribed under Section 133 of the Companies Act, 2013 read with the relevant rules issued there under and the other accounting principles generally accepted in India and in accordance with the requirements of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, as amended
- The group is engaged only in the business of stock broking and distribution of financial products (including Peer-to-Peer lending) primarily through internet and mobile applications. Accordingly, there is no separate reportable segments as per Indian Accounting Standard 108 (Ind AS) on "Operating Segment".
- The Holding Company wide circular resolutions of the Nomination and Remuneration Committee dated April 08, 2022, June 17, 2022, September 05, 2022 and October 19, 2022 granted 2,00,000 stock options, 9,550 stock options, 13,500 stock options and 8,550 stock options respectively to eligible employees under Employee Stock Option Scheme-2017. Further, the Holding Company wide circular resolutions of the Nomination and Remuneration Committee dated May 22, 2022, June 16, 2022, June 22, 2022, August 30, 2022 and January 27, 2023 allotted 1500 equity shares, 5000 equity shares, 750 equity shares, 1000 equity shares and 10,000 equity shares respectively pursuant to exercise of stock options granted to the eligible employees. Furthermore, the Board of the Holding Company at its meeting held on January 11, 2023 and approval of members through Postal Ballot has approved the amendment in the "Spaisa Employee Stock Option Scheme-2017" with respect to increase in ESOP Pool for grant of options from 15,00,000 (Fifteen Lakhs) options to 22,00,000 (Twenty-Two Lakhs) stock options by addition of 7,00,000 (Seven Lakhs) options.
- The Capital Raising Committee of the Board of Directors of the Holding Company in its meeting held on Tuesday, August 02, 2022 allotted 12,00,000 Equity Shares pursuant to exercise of options attached to the convertible warrants by the Mr. Nirmal Jain, Mrs. Madhu Jain & Mr. Venkataraman Rajamani, Promoters of the Company, consequent upon the receipt of notice for exercise, along with the balance 75% of the application money (being 375% per share) due on the Warrants, i.e. ₹45,00,00,000 (INR Forty-Five Crores only).
- The Board of Holding Company in its meeting held on Tuesday, December 06, 2022 had considered and approved the Scheme of Arrangement between IIFL Securities Limited ("Demerged Company") and Spaisa Capital Limited ("Resulting Company") and their respective shareholders and creditors, with appointed date being 1st April 2023, which inter alia provides for the demerger, transfer and vesting of the Online Retail Trading Business of the Demerged Company (as defined in the Scheme) into the Resulting Company, on a going concern basis and in consideration thereof, the Resulting Company shall issue its equity shares to the shareholders of the Demerged Company. These shares shall be listed on BSE Limited and the National Stock Exchange of India Limited (collectively referred to as "Stock Exchanges"). The Scheme is, inter alia, subject to receipt of approval from the statutory, regulatory and customary approvals, including approvals from Stock Exchanges, National Company Law Tribunal, Mumbai Bench and the shareholders and creditors of the companies involved in the Scheme and the company is in the process of seeking the same.
- In adherence to the Exchange directives vide their circulars no. NSE/INSP/4519 dated July 31, 2020 and NSE/INSP/49929 dated October 12, 2021, the holding company had reversed an amount of ₹709 lacs to its eligible clients during the quarter, being the amount recovered from such clients on account of penalty levied by clearing corporation on company for "Short Collection/Non-collection of upfront margins from the client". The same has been included in "Other Expenses" of above "Statement of Consolidated financial results" in Q3FY23 and in FY23".
- The Key data relating to standalone results of Spaisa Capital Limited is as under:

Particulars	Quarter ended			Year ended	
	31-Mar-23	31-Dec-22	31-Mar-22	31-Mar-23	31-Mar-22
	(Unaudited) see note 10	(Unaudited) see note 10	(Unaudited) see note 10	(Audited)	(Audited)
Revenues/Turnover	9,048.25	8,375.48	8,822.78	33,814.68	29,756.64
Profit before tax	1,845.28	1,486.40	635.17	5,775.44	1,997.13
Profit After Tax	1,384.97	1,112.23	465.50	4,329.58	1,483.43
Total Comprehensive Income	1,381.00	1,104.15	488.53	4,303.14	1,497.23

9. The new Labour Law Reform Codes related to wages, social security, industrial relations and Occupation safety, health and working conditions is still in discussion between Central government and respective State government for final implementation. The Group Companies will assess the impact of all the Codes when they come into effect and will account for the related impact in the period the Code becomes effective.

10. The figures for the quarter ended March 31, 2023 and the quarter March 31, 2022 are the balancing figures between audited figures in respect of the year ended March 31, 2023 and March 31, 2022 and the unaudited figures of the nine months ended December 31, 2022 and December 31, 2021 respectively.

11. The consolidated audited financial results for the quarter and year ended March 31, 2023, as submitted to Stock Exchanges are also available on our website www.spaisa.com.

12. Previous periods figures have been regrouped / rearranged wherever necessary.

By order of the Board
For Spaisa Capital Limited

Prakarsh Gagdani
Whole Time Director and CEO
DIN: 07376258

Place: Thane
Date: May 01, 2023

SBI भारतीय स्टेट बैंक Retail Assets Centralised Processing Centre, Code (15426)
1st Floor, Ashok Silk Mills Compound, LBS Marg, Ghatkopar (West), Mumbai - 400 086.

[Rule 8(1)] POSSESSION NOTICE [for Immovable Property]

Whereas, the undersigned being the Authorised Officer of the State Bank of India under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to borrowers to repay the amounts mentioned in the notice with further interest as mentioned below, within 60 days from the receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and public in general that undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13 (4) said Act read with rule 8 & 9 of the said rules on 29th April of the year 2023. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will subject to charge of State Bank of India for the amounts and further interest thereon mentioned against account herein below:

Name of the Borrower & Loan Account No.	Date of 13(2) Notice and Amount	Description of properties
Mr. Prathmesh Ravindra Etape Account No. 40707996293	13.02.2023 Rs. 27,31,653/(Rupees Twenty Seven Lakhs Thirty One Thousand Six Hundred Fifty Three Only) as on 12.02.2023 with further interest, cost, charges etc.	Flat No. 905, 9th Floor, A Wing Bldg Baywalk, LA Promenade, Mohili, Kalyan, Thane - 421102.
Mr. Atul Vinod Shendge Account No. 4019791598 / 40197791598	03.02.2023 Rs. 30,82,839/(Rupees Thirty Lakhs Eighty Two Thousand Eight Hundred Thirty Nine Only) as on 02.02.2023 with further interest, cost, charges etc.	Flat No. 204, 2nd Floor, Wing F, Bldg No. 10, Sai Moreshwar Complex, Phase-2, Vanjarpada, Karjat, Thane - 410101.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Date: 29-04-2023
Place: Mumbai

Authorised Officer
State Bank of India

SVC CO-OPERATIVE BANK LTD. (Multi-State Scheduled Bank)
RETAIL BANKING | CORPORATE BANKING | INTERNATIONAL BANKING

RECOVERY DEPARTMENT
SVC TOWER, JAWAHARLAL NEHRU ROAD, VAKOLA, SANTACRUZ EAST, MUMBAI: 400 055.
Tel No: 71999975/71999986/970/983/987.

PUBLIC NOTICE FOR SALE

PROPERTY TAKEN OVER UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002)

NAME OF THE BORROWER/MORTGAGOR	OUTSTANDING BALANCE			
M/s. Kaashvi Synergy Systems Proprietress : Mrs. Mala Shrenik Mehta Mrs. Mala Shrenik Mehta Mr. Shrenik Ravindra Mehta	Rs. 1,84,99,109.68 (Rupees One Crore Eighty Four Lakhs Ninety Nine Thousand One Hundred Nine and Paise Sixty Eight Only) as on 30.04.2020 together with interest from 01.05.2020 at contractual rate and Legal and Incidental expenses till the date of closure. Further, while computing the current liability due credit would be given for the sums received by the Bank through the sale / redemption if any, of the mortgaged property.			
LOCATION AND DETAILS OF THE PROPERTY	RESERVE PRICE (In Lakhs)	DATE & TIME OF INSPECTION	EARNEST MONEY DEPOSIT (In Lakhs)	DATE & TIME OF OPENING THE TENDER & AUCTION
Industrial Gala No. 5, admeasuring 3121 Sq. Ft. Built up Area equivalent to 290.06 Sq. Mtrs. on the Ground Floor, Building No. A-12 (as per approved plan E Type Building), H. No. 1688 in the building known as "PRERNA COMPLEX" constructed on the land bearing Survey No. 39, Hissa No. 1 & 2 and Survey No. 38/1 situated at Village Val, Bhiwandi, District - Thane - 421 302.	45.55	04.05.2023 10.00 a.m. to 2.00 p.m.	4.56	18.05.2023 11.00 a.m.

TERMS & CONDITIONS

- Sale is strictly subject to the terms & conditions incorporated in this advertisement & in the prescribed Tender Form. Further details of the above mentioned property and Tender Forms can be obtained from the Bank's corporate office, at the above mentioned address.
- Intending bidders should submit sealed tender for aforesaid property in the prescribed Tender Form only. The sealed cover should be accompanied with Demand Draft / Pay Order for Rs. 1000/- being Non-refundable Tender fee & the separate Demand Draft / Pay Order for the Earnest Money Deposit of 10 % of the offer amount for the above property drawn on a Scheduled Bank, favoring "SVC Co-operative Bank Limited", payable at Mumbai should be deposited in the "Tender Box" kept in the Corporate Office at the above address, before 10.00 A.M. on or before 18/05/2023.
- Tenders will be opened at the Corporate Office at Vakola as per the schedule given above.
- The borrowers, respective Tenderers / Guarantors / Owners of the security or their authorized representatives may remain present at the time of opening of tenders. The Authorized Officer of the Bank would have sole discretion in the manner of conduct of sale including decision with regard to inter-se bidding / negotiations amongst the bidders to realize highest sale value for the property. They are, therefore, advised to remain present themselves or through their duly authorized representative(s).
- The successful bidder should bear the charge / fee payable for conveyance such as Stamp Duty, Registration fees, incidental expenses, T.D.S. of 1 % on the property deal amount etc. as applicable.
- The successful bidder shall also bear all statutory dues, if any, and also all dues pending like electricity charges, water charges, and maintenance charges and for other services provided, if any. The Bank (Secured Creditor) does not undertake any responsibility to procure any permission/license etc. in respect of the secured assets / immovable/movable properties offered for sale.
- The Bank reserves its right to accept or reject any or all offers without assigning any reason and in case all the offers are rejected, either to hold negotiations with any of the tenderers/bidders or to sell the property(s) through private negotiations with any of the tenderers/bidders or other party/parties.
- The Borrowers / Guarantors / Mortgagees are hereby put to notice in terms of rule 6 (2) and rule 8 (6) of Security Interest (Enforcement) Rules, 2002 that the Secured / aforementioned Assets would be sold in accordance with this notice in case the amount outstanding as per the demand notice is not fully repaid.
- Any details with respect to the title/description of the property/any statutory dues to be verified by the prospective purchaser as the sale is on "AS IS WHERE IS AND WHATEVER THERE IS BASIS"
- The property in question is under physical possession of SVC Co-operative Bank Ltd.
- The Borrower's / Guarantor's / Mortgagee's attention is invited to provisions of Sub-section (8) of Section 13 of the Act in respect of time available to redeem the secured assets.
- Disputes, if any, shall be within the jurisdiction of Mumbai Courts only.
- The sale notice is also displayed on our website - <https://www.svcbank.com/Home/Notice-Of-Sale>.

Place: Mumbai
Date: 02/05/2023

Sd/-
Authorised Officer

बैंक ऑफ़ बड़ोदा
राम नगर शाखा दिल्ली

कम्बळा सूचना
 प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8(1) के तहत जबकि अयोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (2002 का 54) के प्रवर्तन के अधीन **बैंक ऑफ़ बड़ोदा**, का प्राधिकृत अधिकारी होने तथा प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों के अंतर्गत ऋण धारक **मैसर्स एन ए इंटरप्राइजेज, पंजीकृत कार्यालय:** प्रथम तल, मकान नं. 95बी, शिवम एक्वलेव, शाहदरा, दिल्ली 110032, श्रीमती नीलम जैन पत्नी श्री मनोज कुमार जैन और श्री मनोज कुमार जैन पुत्र श्री राज कुमार (कमरा: प्रोपराइटर और गारंटर) दोनों निवासी: मकान नं. 95बी प्रथम तल, एमआईजी डीडीडी फ्लैट शिवम एक्वलेव विश्वास नगर, शाहदरा, दिल्ली-110032 को दिनांक **06.02.2023** को मांग सूचना जारी किया था जिसमें सूचना में उल्लेखित राशि **₹ 61.34,520/-** (रु. षट्सठ लाख चौरास हजार पचास बीस मात्र) दिनांक 05.02.2023 तक (दिनांक 05.02.2023 तक व्याज सहित) और दिनांक 06.02.2023 से बचिय का ब्याज, प्लस अन्य लागत एवं प्रमा एव खर्च इत्यादि सहित एनपीए की स्थिति तक उक्त सूचना की प्राप्ति की स्थिति से 60 दिनों के अंदर प्रति भूगुणन करने को कहा गया था।

ऋणधारक राशि का प्रतिभूतगुणन करने में असफल हो गये है, इसलिए एतद्वारा ऋणधारक और गारंटर तथा आम जनता को सूचित किया जाता है कि अयोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियम 2002 के नियम 8 / 4 के साथ पठित के अधीन उन्हे प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत **26.04.2023** को लिया है। विशेष रूप से कर्जादार तथा जनसाधारण को एतद्वारा उक्त संपत्तियों के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन-देन **बैंक ऑफ़ बड़ोदा, राम नगर शाखा, दिल्ली के प्रभार वारंते** **₹ 61.34,520/-** (रु. षट्सठ लाख चौरास हजार पचास बीस मात्र) दिनांक 05.02.2023 तक (दिनांक 05.02.2023 तक व्याज सहित) और दिनांक 06.02.2023 से भविष्य का ब्याज, प्लस अन्य लागत एवं प्रमा एव खर्च इत्यादि सहित एनपीए की स्थिति तक के अधीन होगा।

ऋणधारक का ध्यान एवक की धारा 13 की उप धारा (6) के प्राधान्यों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध सम्य सीमा की ओर आकर्षित किया जाता है।

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा
(धारा 82 सीआरपीसी)

मेरे समक्ष परिवार दिया गया है कि अभियुक्त आरोपी **अशोक कुमार, पुत्र गोपाल, निवासी डी-14, गली नं. 6, रवि स्टार स्टूडियो के पास, फेज 1, विजय विहार, रोहिणी, दिल्ली, न एफआईआर संख्या 761 /2022, धारा 376डी आईपीसी और 06 पाँचसौ एक्ट, पुलिस थाना विजय विहार, दिल्ली, के अधीन दण्डनीय अपराध किया है (या संदेह है कि उसने किया है) और उस पर जारी किये गए गिरफ्तारी के वारंट को यह लिखकर लौटा दिया गया है कि उक्त अभियुक्त **अशोक कुमार, मिल नहीं रहा और मुझे समानाग्रद रूप से दर्शित कर दिया गया है** की उक्त अभियुक्त **अशोक कुमार, फरार हो गया है (या उक्त वारंट की तामील से बचने के लिए अपने आपको छिपा रहा है)।****

इसलिए इसके द्वारा उद्घोषणा की जाती है की उक्त अभियुक्त **अशोक कुमार, केस एफआईआर संख्या 761 /2022, धारा 376डी आईपीसी और 06 पाँचसौ एक्ट, पुलिस थाना विजय विहार, दिल्ली, से अपेक्षा की जाती है कि वह इस न्यायालय के समक्ष या मेरे समक्ष उक्त परिवाद का उत्तर देने के लिए दिनांक 08.06.2023 को या उससे पहले हाजिरी हो।**

आदेशानुसार
पूजा अग्रवाल,
 महानगर दण्डाधिकारी,
 कमरा संख्या 318,
 रोहिणी कोर्ट, दिल्ली

कैनारा बैंक Canara Bank
 नांगला गवा नई दिल्ली-110046

पारिशिट-10, कम्बळा सूचना [धारा 13(4)] (अचल सम्पत्ति के लिये)
जैसा कि, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के 54) (यहां के बाद "अधिनियम") वर्णित के अंतर्गत केनरा बैंक के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अयोहस्ताक्षरी ने मांग सूचना तिथि 29.5.2021 जारी कर ऋणधारक में, पूजा एण्टरप्राइजेज (ऋणधारक) तथा श्री सुशील कुमार (ऋणधारक) को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 46,13,553.32 (रु. छियालिस लाख तेरह हजार पांच सौ तिड़पन पैसे बत्तीस मात्र) वापस लौटाने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज 28 अप्रैल, 2023 को अयोहस्ताक्षरी ने उक्त नियमावली के नियम 8 एवं 9 के साथ पठित अधिनियम की धारा 13 (4) के अंतर्गत उन्हे प्रदत्त शक्तियों का प्रयोग करते हुए अयोहस्ताक्षरी ने यहां नीचे वर्णित संपत्ति का कब्जा कर लिया है। विशेष रूप से ऋणधारकों तथा आम जनता को एतद्वारा सूचित किया जाता है कि वे यहां नीचे वर्णित संपत्ति का व्यवसाय न करें तथा संपत्तियों को किसी भी तरह का व्यवसाय न करें, 46,13,553.32 (रु. छियालिस लाख तेरह हजार पांच सौ तिड़पन पैसे बत्तीस मात्र) तथा उस पर ब्याज के लिये केनरा बैंक के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिये उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप धारा (8) के प्राधान्यों के प्रति आकृष्ट की जाती है।

पंजीकरण उप-जिला नसीरपुर, वेस्ट, उत्तराखण्ड के नाम से विवाद कोलौनी, जिला नई दिल्ली 110046 के भीतर खरारा नं. 260/1, पार्ल नं. खरारा नं. 260 में फ्लैट नं./ प्लॉट नं. आरजेड 71 बी (परिचा माप 60 वर्ग यार्ड्स अर्थात 50.166 वर्ग मी.) में शामिल सम्पत्ति का सभी भाग तथा हिस्सा।
 चौधौदा : उत्तर : श्री कपिल को सम्पत्ति, दक्षिण : श्री मोहन को अन्य सम्पत्ति पूर्व : अन्य सम्पत्ति पश्चिम : 18 मी. चौड़ा रोड
 तिथि: 28.4.2023, स्थान: नई दिल्ली प्राधिकृत अधिकारी, केनरा बैंक

प्रपत्र सं. 5 ऋण वसूली अधिकरण, 60071, न्यायवर्तिनी रोड, हनुमान सेतु मंदिर के निकट, लखनऊ-(उत्तर प्रदेश के भाग का अधिकरण क्षेत्र)

प्रकाशन द्वारा जवाब दक्षिण करने तथा उपस्थिति के लिये समन
 (ऋण वसूली अधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 12 एवं 13 के साथ पठित बैंक तथा वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 की धारा 19 (3) के अंतर्गत प्रतियोगियों के लिये समन)

ओ. ए. नं. 1034/2022 तिथि : 23.03.2023
 एचडीएफसी बैंक लिमिटेड आवेदक

अमित कुमार बचाम प्रतिवादी
 नं. अमित कुमार, पुत्र ओमपाल सिंह फ्लैट नं.-एस-4, दूसरा तल, प्लॉट नं. सी-1, 103, बीएलएफ हिल्सएण्टर, प्रपत्र नंबर 300 भोपुर, साँबिवाबाद, गाँजियाबाद-201005, उत्तर प्रदेश-भारत, फोन एवं मोबाईल-9891648080, सारा ही : अमित कुमार, सी/ओ क्लॉडिंग स्मार्टर डेवेलपमेंट, बी-148, भुवनेश्वर, नई दिल्ली-110054

आज वर्णित आवेदन में आपको इस अधिकरण में व्यक्तित्व रूप से अथवा अपने विधिवत अधिकृत एजेंट अथवा विधिक प्रतिनिधक के माध्यम से दो सेट में पत्र बुक पद्धति में अपना जवाब तथा सप-पत्र (यदि कोई हो) दक्षिण करना होगा तथा समन के प्रकाशन के बाद आवेदक अथवा उसके सहायकार/विधिवत अधिकृत एजेंट को उसकी प्रति सब करने के बाद 10.10.2023 को 10.30 बजे पूर्व में इस अधिकरण के समक्ष उपस्थित होना होगा जिसमें विफल रहने पर आवेदन की सुनवाई एवं निर्णय आपको अनुपस्थिति में की जायेगी।

रजिस्ट्रार, ऋण वसूली अधिकरण, लखनऊ

प्रपत्र सं. 5 ऋण वसूली अधिकरण, 60071, न्यायवर्तिनी रोड, हनुमान सेतु मंदिर के निकट, लखनऊ-(उत्तर प्रदेश के भाग का अधिकरण क्षेत्र)

प्रकाशन द्वारा जवाब दक्षिण करने तथा उपस्थिति के लिये समन
 (ऋण वसूली अधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 12 एवं 13 के साथ पठित बैंक तथा वित्तीय संस्थानों के बकाया ऋणों की वसूली अधिनियम, 1993 की धारा 19 (3) के अंतर्गत प्रतियोगियों के लिये समन)

ओ. ए. नं. 1046/2022 तिथि : 23.03.2023
 एचडीएफसी बैंक लिमिटेड आवेदक

सिद्धार्थ शर्मा बचाम प्रतिवादी
 नं. 1, सिद्धार्थ शर्मा, फ्लैट नं. 1201, मार्बल होम, सेक्टर-61, नोएडा-201301, उत्तर प्रदेश-भारत, सारा ही: सिद्धार्थ शर्मा, एम/ओ खडियाबाद, बिकनौर-246701, उत्तर प्रदेश-भारत साथ ही: सिद्धार्थ शर्मा, सी/ओ रेसमेन्ट टेकनोलॉजीज लिमिटेड, 137, रेसमेन्ट टेकनोलॉजीज लिमिटेड, उद्योग विहार फेज-1, सेक्टर-20, गुडगाँव-122001, हरियाणा, भारत

आज वर्णित आवेदन में आपको इस अधिकरण में व्यक्तित्व रूप से अथवा अपने विधिवत अधिकृत एजेंट अथवा विधिक प्रतिनिधक के माध्यम से दो सेट में पत्र बुक पद्धति में अपना जवाब तथा सप-पत्र (यदि कोई हो) दक्षिण करना होगा तथा समन के प्रकाशन के बाद आवेदक अथवा उसके सहायकार/विधिवत अधिकृत एजेंट को उसकी प्रति सब करने के बाद 3.10.2023 को 10.30 बजे पूर्व में इस अधिकरण के समक्ष उपस्थित होना होगा जिसमें विफल रहने पर आवेदन की सुनवाई एवं निर्णय आपको अनुपस्थिति में की जायेगी।

रजिस्ट्रार, ऋण वसूली अधिकरण, लखनऊ

ऋण वसूली न्यायाधिकरण, देहरादून
 भारत सरकार, वित्त मंत्रालय, वित्तीय सेवा विभाग।
 द्वितीय तल, पारस टॉवर, मन्तर, सारखलपुर रोड, देहरादून, उत्तराखण्ड 248171
 प्रकाशन सूचना (ओ.ए. नं. 1034/2022) दिनांक: 29.03.2023

जबकि ऋण वसूली न्यायाधिकरण, देहरादून को दिनांक 19 वीं अप्रैल 2023 को ऋण वसूली न्यायाधिकरण (प्रक्रिया) नियम, 1993 के नियम 3 के अंतर्गत (प्रति) के साथ पत्र, बैंक कि समन-समय पर सौंपित किया गया है। उप. संख्या 268 /2023 केनरा बैंक बचाम मैसर्स इंडिया आर्ट कलेक्शन एवं अन्य।

प्रति
1. श्री बिलेन्डर कुमार प्रसाद पुत्र श्री रंग नारायण प्रसा अक्लौरी मौलाना, बचाम बजाज, मुद्रादाबाद (उ.प्र.)
 जबकि उक्त न्यायाधिकरण आवेदक बैंक ने रु. 1,20,85,354.74/- के ऋण की वसूली के लिए आवेदन किया 2022 का ओ.ए. नंबर 338 पठित किया है। जिसमें माननीय टिश्यूरनर ने ऋण वसूली और दिनांकित न्यायाधिकरण अधिनियम, 1993 की धारा 19(4) के तहत समन /नोटिस जारी किया और 24.03.2023 को माननीय वित्तीय न्यायाधिकरण के समक्ष सूचना पत्रिका भेजा गया।

जबकि टिश्यूरनर की सूचि के लिए यह रिखाता गया है कि आपको समान्य तरीके से तदनुसार संपन्न नहीं है। इसलिए, ऋण वसूली इस प्रकार के माध्यम से आपको 09.05.2023 को टिश्यूरनर के समक्ष कालिगन रूप से या अपने विधिवत अधिकृत एजेंट या कानूनी सहायक के माध्यम से पत्र भेजना का निर्देश देते हुए दिया गया है। इसके अलावा, आपको कालिगन वही आवश्यकता है कि ओ.ए. नंबर 338 के साथ पत्र भेजें ताकि आपकी प्रतीति को प्रस्तुत करना आवश्यक है। जो इन नोटिस के प्रकाशन की तारीख से 30 दिनों के भीतर इस टिश्यूरनर में व्यक्तित्व रूप से या आपके विधिवत अधिकृत एजेंट या कानूनी व्यवसायी के माध्यम से आपके बचप या संत ओ.ए. कानूनी सहायक के लिए भेजा जाता है। ध्यान दें कि टिश्यूरनर के साथ निर्दिष्ट दिन और समय पर आपकी उपस्थिति में युक्त के मामले में, आपको अनुपस्थिति में मामले की सुनवाई एवं निर्णय आपको अनुपस्थिति में की जायेगी। इस टिश्यूरनर की प्रुत और मेरे इलाखर के तहत 29 मार्च, 2023 को दिया गया है।

आदेशानुसार टिश्यूरनर रजिस्ट्रार, ऋण वसूली टिश्यूरनर, देहरादून

दक्षिण पूर्व मध्य रेलवे
ई-नीलामी सूचना

निविदा सूचना संख्या. कॉम/आर/सी/ई-नीलामी/23/01 दिनांक: 26.04.2023

रायपुर मंडल के आय एवं लीजिंग करार हेतु ई-नीलामी निम्नानुसार आमंत्रित है:-

अ. क्र.	असेसमेंट विवरण	नीलामी तारीख	नीलामी समय सुबे	समय
1.	दुर्ग रेलवे स्टेशन पर फोर व्हीलर पार्किंग	12.05.2023	15:00	15:30
2.	तेलघानी नका, रायपुर रेलवे स्टेशन पर फोर व्हीलर ट्रेक/बक पार्किंग	12.05.2023	15:00	15:40
3.	बालोद रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	15:50
4.	भीमार्ड-3 रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	16:00
5.	पिप्रा-1 रायपुर रेलवे स्टेशन के पास दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	16:00
6.	दुर्ग सितरडीह रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	16:00
7.	सुरेनी रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	16:30
8.	कुरीनाई रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	16:40
9.	दलीराजहरा रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	16:50
10.	भाटापुर रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	17:00
11.	मिर्जापूर पार्क हाउस रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	17:10
12.	भाटापुरगुणपुर रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	17:20
13.	इटावत रेलवे स्टेशन पर दुग्धिया वाहनों की पार्किंग	12.05.2023	15:00	17:30
14.	रायपुर रेलवे स्टेशन पर ड्री क्लैटर पार्किंग	12.05.2023	15:00	17:40

सभी ई-नीलामी अधिसूचना का विवरण वेबसाइट www.treps.gov.in पर अपलोड किया गया है।

सहायक वाणिज्य प्रबंधक
 ड.पू.म.रेलवे, रायपुर

South East Central Railway @secrail

"फार्म संख्या आईएनसी-26"
[कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के अनुसरण में]
कम्पनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित करने के लिए
 केन्द्रीय सरकार के समक्ष (आरडी उत्तरी क्षेत्र, दिल्ली)
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के उप-नियम (5)के क्लॉज (ए) के मानने में
 एच

एचडीएफसी इस्टेट्स प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली 110017
केन्द्रीय सरकार के समक्ष (आरडी उत्तरी क्षेत्र, दिल्ली)
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के उप-नियम (5)के क्लॉज (ए) के मानने में
 एच

एचडीएफसी इस्टेट्स प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय डीएससी-260, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली 110017
 एचडीएफसी इस्टेट्स प्राइवेट लिमिटेड की ओर से उनके लिए
 हस्ता/—
 गोपाल अरोड़ा (निदेशक)
 तिथि: 01.05.2023
 स्थान: नई दिल्ली
 DIN: 092062016

"फार्म संख्या आईएनसी-26"
[कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के अनुसरण में]
कम्पनी का पंजीकृत कार्यालय एक राज्य से दूसरे राज्य में बदलने के लिए समाचार पत्र में विज्ञापन प्रकाशित करने के लिए
 केन्द्रीय सरकार के समक्ष (आरडी उत्तरी क्षेत्र, दिल्ली)
कम्पनीज अधिनियम, 2013 की धारा 13 की उप-धारा (4) एवं कम्पनीज (निगमन) नियमन, 2014 के नियम 30 के उप-नियम (5)के क्लॉज (ए) के मानने में
 एच

मरचिका प्रोपर्टीज प्राइवेट लिमिटेड (CIN: U70101DL2006PTC148205) जिसका पंजीकृत कार्यालय डीएससी-245, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली 110017 में स्थित है, के मामले में
याचिकाकर्ता

एतद्वारा सर्वसाधारण को सूचना प्रदान की जाती है कि कम्पनी अधिनियम, 2013 की धारा 13 के अंतर्गत कम्पनी के मेमोरन्डम ऑफ़ एसोशियेशन में बदलाव कर सित्तवार 15 अप्रैल, 2023 को सम्पन्न विशेष सामान्य साधारण बैठक में पारित विशेष संकल्प के संबन्ध में केन्द्रीय सरकार की स्वीकृति हेतु आवेदन प्रस्तावित है, ताकि कम्पनी का पंजीकृत कार्यालय "राष्ट्रीय राजधानी क्षेत्र ऑफ़ दिल्ली राज्य से" "हरियाणा राज्य" में बदला जा सके।

किसी भी व्यक्ति का कम्पनी के पंजीकृत कार्यालय के प्रस्तावित बदलाव से हित प्रभावित होता हो तो वह अपने विरोध के हित के आधारों को शपथ पत्र के साथ था तो एमसीए-21 के पोर्टल (www.mca.gov.in) पर निवेशक शिकायत पत्र में अथवा पंजीकृत डाक द्वारा क्षेत्रीय निदेशक के पते बी-2 विंग, द्वितीय मंजिल, 40 दीनवादा अंतोदय भवन, सीजीओ कार्पोरेशन, नई दिल्ली-110003 पर इस सूचना प्रकाशन के चौदह दिनों के भीतर प्रेषित कर साथ में उसकी एक प्रतिलिपि आवेदक कम्पनी के निम्न वर्णित पंजीकृत कार्यालय पर भी भेजे।

डीएससी-245, साऊथ कोर्ट, डीएलएफ साकेत, नई दिल्ली 110017
 मरचिका प्रोपर्टीज प्राइवेट लिमिटेड की ओर से उनके लिए
 हस्ता/—
 विक्रम सिंह रावत
 तिथि: 02.05.2023
 स्थान: नई दिल्ली
 DIN: 01666603

राौनक ईपीसी इंटरनेशनल लिमिटेड
 सीआरएफ: L51909HR1965PLC034315
 पंजीकृत कार्यालय: 20 कि.मी. मधुरा रोड, पं. ओ. अमर नगर, फरीदाबाद-121003 (हरियाणा)
 दूरभाष: +91 (129) 4288888
 वेबसाइट: www.raunaqinternational.com, ई-मेल: info@raunaqintl.com

कम्पनी सूचना
 कम्पनी अधिनियम, 2013 की धारा 124(6) के साथ पठित निवेशक शिक्षा व संरक्षण कोष प्राधिकरण (लेखा, अंकेक्षण, अंतरण तथा रिफंड) नियमावली, 2016 तथा उसके संशोधन नियमावली के प्राधान्यों के अनुसार सूचित किया जाता है कि ऐसे सभी शेयरों जिसके सचरन में लगातार प्राप्त वषों या अधिक से लगातार का दान नहीं किया गया है, उन्हें उक्त नियमावली में वर्णित प्रक्रिया के अनुसार कम्पनी द्वारा आईईपीएफ में अंतरित किये जाने का निश्चय तिथि के तीस दिनों की अवधि के भीतर निवेशक शिक्षा व संरक्षण कोष प्राधिकरण ("आईईपीएफ प्राधिकरण") के डीमैट खाते में अंतरित कर दिया जायेगा।

वह सूचना ऐसे शेयरधारकों के लिए प्रकाशित की गयी है जिन्होंने उनके द्वारा धारित कम्पनी के इक्विटी शेयरों पर वित्त वर्ष 2015-16 से शुरू लगातार सात वर्षों तक लगातार ड्रॉपट का नगदीकरण नहीं कराया है।

उक्त नियमावली के अनुसार ऐसे शेयरों की अंतरण नियत तिथि 01 सितम्बर, 2023 मानी जाएगी। अतएव, कम्पनी अधिकतम 30 सितम्बर, 2023 तक ऐसे शेयरों को आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित/क्रेडिट करेगी (ऐसे शेयरों से शूद जिन्हे पूर्व एवं पत्रों के लगातार के साथ पहले से ही अंतरित कर दिया गया है), प्लस नियमावली के अनुसार ऐसे शेयरों पर उचयवर्धित अंतरित वसूली लागू करेंगे।

कम्पनी ने उक्त उद्देश्य से संबंधित शेयरधारकों के नवीनम उपलब्ध पत्र एवं वैधवित्तक सूचना प्रेषित कर दी है। ऐसे शेयरधारकों के नामों तथा उनके फोर्सियों में अथवा डीपी आईडी-इन्वाइड आईईपी के शामिल सूची कम्पनी की वेबसाइट www.raunaqinternational.com पर अपलोड कर दी गई है।

शेयरधारकों से अनुरोध है कि कम्पनी के रजिस्ट्रार एवं शेयर अन्वयण एजेंट (आरटीए) लिंक इन्टाइम इंडिया प्राइवेट लिमिटेड, नोबल हाइड्रस, प्रथम तल, प्लॉट नंबर 2, सी-1 ब्लॉक एलएससी, निक्ट सावित्री मार्केट, जनकपुरी, नई दिल्ली-110058 अथवा कम्पनी के पंजीकृत कार्यालय पर पत्र काई की स्वतः सत्यापित प्रति, निवेदन संकल्प के साथ अथवा पंजीकृत डाक द्वारा प्रेषित से ही अंतरित कर दिया गया है), प्लस नियमावली के अनुसार ऐसे शेयरों पर उचयवर्धित अंतरित वसूली लागू करेंगे।

कम्पनी ने उक्त उद्देश्य से संबंधित शेयरधारकों के नवीनम उपलब्ध पत्र एवं वैधवित्तक सूचना प्रेषित कर दी है। ऐसे शेयरधारकों के नामों तथा उनके फोर्सियों में अथवा डीपी आईडी-इन्वाइड आईईपी के शामिल सूची कम्पनी की वेबसाइट www.raunaqinternational.com पर अपलोड कर दी गई है।

शेयरधारकों से अनुरोध है कि कम्पनी के रजिस्ट्रार एवं शेयर अन्वयण एजेंट (आरटीए) लिंक इन्टाइम इंडिया प्राइवेट लिमिटेड, नोबल हाइड्रस, प्रथम तल, प्लॉट नंबर 2, सी-1 ब्लॉक एलएससी, निक्ट सावित्री मार्केट, जनकपुरी, नई दिल्ली-110058, ईमेल आईडी: delhi@inkintime.co.in, दूरभाष नं: +91 11 49411000 अथवा कम्पनी के पंजीकृत कार्यालय: 20 कि.मी. मधुरा रोड, पं.ओ. अमर नगर, फरीदाबाद-121003 (हरियाणा) या हमसे दूरभाष नं: +91 129 4288888 पर सम्पर्क करें।

उपरोक्त सूचना कम्पनी की वेबसाइट www.raunaqinternational.com तथा स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com पर उपलब्ध है।

कृते राौनक ईपीसी इंटरनेशनल लिमिटेड हस्ता/—
 (लेखपाल)
 कम्पनी सचिव
 तिथि: 01 मई, 2023
 स्थान: फरीदाबाद

राौनक ईपीसी इंटरनेशनल लिमिटेड
 सीआरएफ: L51909HR1965PLC034315
 पंजीकृत कार्यालय: 20 कि.मी. मधुरा रोड, पं. ओ. अमर नगर, फरीदाबाद-121003 (हरियाणा)
 दूरभाष: +91 (129) 4288888
 वेबसाइट: www.raunaqinternational.com, ई-मेल: info@raunaqintl.com

कम्पनी सूचना
 कम्पनी अधिनियम, 2013 की धारा 124(6) के साथ पठित निवेशक शिक्षा व संरक्षण कोष प्राधिकरण (लेखा, अंकेक्षण, अंतरण तथा रिफंड) नियमावली, 2016 तथा उसके संशोधन नियमावली के प्राधान्यों के अनुसार सूचित किया जाता है कि ऐसे सभी शेयरों जिसके सचरन में लगातार प्राप्त वषों या अधिक से लगातार का दान नहीं किया गया है, उन्हें उक्त नियमावली में वर्णित प्रक्रिया के अनुसार कम्पनी द्वारा आईईपीएफ में अंतरित किये जाने का निश्चय तिथि के तीस दिनों की अवधि के भीतर निवेशक शिक्षा व संरक्षण कोष प्राधिकरण ("आईईपीएफ प्राधिकरण") के डीमैट खाते में अंतरित कर दिया जायेगा।

वह सूचना ऐसे शेयरधारकों के लिए प्रकाशित की गयी है जिन्होंने उनके द्वारा धारित कम्पनी के इक्विटी शेयरों पर वित्त वर्ष 2015-16 से शुरू लगातार सात वर्षों तक लगातार ड्रॉपट का नगदीकरण नहीं कराया है।

उक्त नियमावली के अनुसार ऐसे शेयरों की अंतरण नियत तिथि 01 सितम्बर, 2023 मानी जाएगी। अतएव, कम्पनी अधिकतम 30 सितम्बर, 2023 तक ऐसे शेयरों को आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित/क्रेडिट करेगी (ऐसे शेयरों से शूद जिन्हे पूर्व एवं पत्रों के लगातार के साथ पहले से ही अंतरित कर दिया गया है), प्लस नियमावली के अनुसार ऐसे शेयरों पर उचयवर्धित अंतरित वसूली लागू करेंगे।

कम्पनी ने उक्त उद्देश्य से संबंधित शेयरधारकों के नवीनम उपलब्ध पत्र एवं वैधवित्तक सूचना प्रेषित कर दी है। ऐसे शेयरधारकों के नामों तथा उनके फोर्सियों में अथवा डीपी आईडी-इन्वाइड आईईपी के शामिल सूची कम्पनी की वेबसाइट www.raunaqinternational.com पर अपलोड कर दी गई है।

शेयरधारकों से अनुरोध है कि कम्पनी के रजिस्ट्रार एवं शेयर अन्वयण एजेंट (आरटीए) लिंक इन्टाइम इंडिया प्राइवेट लिमिटेड, नोबल हाइड्रस, प्रथम तल, प्लॉट नंबर 2, सी-1 ब्लॉक एलएससी, निक्ट सावित्री मार्केट, जनकपुरी, नई दिल्ली-110058 अथवा कम्पनी के पंजीकृत कार्यालय पर पत्र काई की स्वतः सत्यापित प्रति, निवेदन संकल्प के साथ अथवा पंजीकृत डाक द्वारा प्रेषित से ही अंतरित कर दिया गया है), प्लस नियमावली के अनुसार ऐसे शेयरों पर उचयवर्धित अंतरित वसूली लागू करेंगे।

कम्पनी ने उक्त उद्देश्य से संबंधित शेयरधारकों के नवीनम उपलब्ध पत्र एवं वैधवित्तक सूचना प्रेषित कर दी है। ऐसे शेयरधारकों के नामों तथा उनके फोर्सियों में अथवा डीपी आईडी-इन्वाइड आईईपी के शामिल सूची कम्पनी की वेबसाइट www.raunaqinternational.com पर अपलोड कर दी गई है।

शेयरधारकों से अनुरोध है कि कम्पनी के रजिस्ट्रार एवं शेयर अन्वयण एजेंट (आरटीए) लिंक इन्टाइम इंडिया प्राइवेट लिमिटेड, नोबल हाइड्रस, प्रथम तल, प्लॉट नंबर 2, सी-1 ब्लॉक एलएससी, निक्ट सावित्री मार्केट, जनकपुरी, नई दिल्ली-110058, ईमेल आईडी: delhi@inkintime.co.in, दूरभाष नं: +91 11 49411000 अथवा कम्पनी के पंजीकृत कार्यालय: 20 कि.मी. मधुरा रोड, पं.ओ. अमर नगर, फरीदाबाद-121003 (हरियाणा) या हमसे दूरभाष नं: +91 129 4288888 पर सम्पर्क करें।

उपरोक्त सूचना कम्पनी की वेबसाइट www.raunaqinternational.com तथा स्टॉक एक्सचेंज की वेबसाइट www.bseindia.com पर उपलब्ध है।

कृते राौनक ईपीसी इंटरनेशनल लिमिटेड हस्ता/—
 (लेखपाल)
 कम्पनी सचिव
 तिथि: 01 मई, 2023
 स्थान: फरीदाबाद

राौनक ईपीसी इंटरनेशनल लिमिटेड
 सीआरएफ: L51909HR1965PLC034315
 पंजीकृत कार्यालय: 20 कि.मी. मधुरा रोड, पं. ओ. अमर नगर, फरीदाबाद-121003 (हरियाणा)
 दूरभाष: +91 (129) 4288888
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कम्पनी सूचना
 कम्पनी अधिनियम, 2013 की धारा 124(6) के साथ पठित निवेशक शिक्षा व संरक्षण कोष प्राधिकरण (लेखा, अंकेक्षण, अंतरण तथा रिफंड) नियमावली, 2016 तथा उसके संशोधन नियमावली के प्राधान्यों के अनुसार सूचित किया जाता है कि ऐसे सभी शेयरों जिसके सचरन में लगातार प्राप्त वषों या अधिक से लगातार का दान नहीं किया गया है, उन्हें उक्त नियमावली में वर्णित प्रक्रिया के अनुसार कम्पनी द्वारा आईईपीएफ में अंतरित किये जाने का निश्चय तिथि के तीस दिनों की अवधि के भीतर निवेशक शिक्षा व संरक्षण कोष प्राधिकरण ("आईईपीएफ प्राधिकरण") के डीमैट खाते में अंतरित कर दिया जायेगा।

वह सूचना ऐसे शेयरधारकों के लिए प्रकाशित की गयी है जिन्होंने उनके द्वारा धारित कम्पनी के इक्विटी शेयरों पर वित्त वर्ष 2015-16 से शुरू लगातार सात वर्षों तक लगातार ड्रॉपट का नगदीकरण नहीं कराया है।

उक्त नियमावली के अनुसार ऐसे शेयरों की अंतरण नियत तिथि 01 सितम्बर, 2023 मानी जाएगी। अतएव, कम्पनी अधिकतम 30 सितम्बर, 2023 तक ऐसे शेयरों को आईईपीएफ प्राधिकरण के डीमैट खाते में अंतरित/क्रेडिट करेगी (ऐसे शेयरों से शूद जिन्हे पूर्व एवं पत्रों के लगातार के साथ पहले से ही अंतरित कर दिया गया है), प्लस नियमावली के अनुसार ऐसे शेयरों पर उचयवर्धित अंतरित वसूली लागू करेंगे।

कम्पनी ने उक्त उद्देश्य से संबंधित शेयरधारकों के नवीनम उपलब्ध पत्र एवं वैधवित्तक सू

